

**Report and Accounts (1981-82) of the
Raman Research Institute, Bangalore and
related papers**

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers: —

(i) Annual Report and Accounts of the Raman Research Institute, Bangalore, for the year 1981-82, together with the Auditors' Report on the Accounts.

(ii) Statement by Government accepting the Report mentioned at (i) above and also giving reasons for the delay in laying thereof.

[Placed in Library- See No. LT— 6057)83 for (i) and (ii).]

**Sree Chitra Tirunal Institute for Medical
Sciences and Technology, Trivandrum
(Amendment) Regulations, 1982**

SHRI SHIVRAJ V. PATIL: Sir I beg to lay on the Table a copy (in English and Hindi) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Notification No. DR. III. (i) 5/81, dated the 24th July, 1982, publishing the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, (Amendment) Regulations, 1982, under section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980. [Placed in Library. See No. LT—6001/33.]

**I. Report and Accounts (1981-82)' of the
Mineral Exploration Corporation Limited,
Nagpur and related papers.**

**II. Report and Accounts (1981-82) of the
Bharat Gold Mines Limited, Oorgaum
(Karnataka) and related papers.**

SHRI NARAYAN DATT TIWARI: Sir, on behalf of Shri N. K. P. Salve,

I beg to lay on the Table a copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956; —

(i) (a) Tenth Annual Report and Accounts of the Mineral Exploration Corporation Limited, Nagpur, for the year 1981-82 together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(B) Review by Government on the working of the Company.

[Placed in Library. See No. LT— 6059183 for (a) and (b)].

(ii) (a) Tenth Annual Report and Accounts of the Bharat Gold Mines Limited, Oorgaum (Karnataka), for the year 1981-82, together with the Auditors' Report On the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT—6168/83].

**Charter of Fundamental Objectives of the
Hindustan Zinc Limited, Udaipur**

SHRI. NARAYAN DATT TIWARI: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the Charter of Fundamental Objectives of the Hindustan Zinc Limited, Udaipur. [Placed in Library. See No. LT—6058/83].

**Report and Accounts (1981-82) of the
National Small Industries Corporation
Limited, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): Sir, I beg to lay on the Table (i) a copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956: —

(a) Twenty-seventh Annual Report and Accounts of the National Small Industries Corporation Limited, New Delhi, for the year 1981-82*

1 together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereof.

(b) Statement by Government accepting the above Report.

(ii) Statement (in English and Hindi) giving reasons for the delay in laying the Report mentioned at 1(a) above.

[Placed in Library. See No. LT—6062/83 for (i) and (ii).]

I. Report and Accounts (1981-82) of the Cement Research Institute of India, New Delhi and related papers.

II. Corrigendum to Accounts (1980-81) of the Khadi and Village Industries Commission, Bombay.

SHRI VIRBHADRA SINGH: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers: —

(i) (a) Annual Report and Accounts of the Cement Research Institute of India, New Delhi, for the year 1981-82, and the Auditors' Report on the Accounts together with a statement by Government accepting the Report.

(b) Statement (in English and Hindi) giving reasons for delay in laying the document mentioned at (i) (a) above.

[Placed in Library. See No. LT-6060/83 for (a) and (b)].

(ii) Corrigendum to Annual Accounts of the Khadi and Village Industries Commission, Bombay, for the year 1980-81, laid on the Table on the 6th May, 1982. [Placed in Library. See No. LT-6061/83.]

REPORT OF THE COMMITTEE ON PETITIONS

SHRI RAMANAND YADAV (Bihar): Sir, I beg to present the Seventy-fifth Report of the Committee on the Petition signed by Sqn. Ldr. S. S. Rajan (Retd.) and two others

praying for grant of pro-rata pension to ex-Air Force pilots absorbed in Air India.

RE. STATEMENT ON ASSAM SITUATION

SHRI LAL K. ADVANI (Madhya Pradesh): Sir, today's List of Business mentions that Shri P. C. Sethi is to make a statement on Assam. It had been agreed the other day that we would have a full-fledged discussion on it...

MR. DEPUTY CHAIRMAN: Yes.

SHRI LAL K. ADVANI: ...either on a 'No date Yet Named Motion' or on a motion moved by the Home Minister himself that the situation in Assam be taken into consideration. As it is listed, it would appear that we would be entitled only to seek a few clarifications and there would be no debate.

MR. DEPUTY CHAIRMAN: No, four hours' time is already allotted.

SHRI LAL K. ADVANI: What is to be the shape of the debate?

MR. DEPUTY CHAIRMAN: We will call party-wise.

SHRI LAL K. ADVANI: Is it a Short Duration Discussion? If it is a Short Duration Discussion...

MR. DEPUTY CHAIRMAN: Almost the same thing. Four hours have been allotted.

SHRI LAL K. ADVANI: The second aspect is, so far as Assam is concerned, even though the Minister of Home Affairs would be here, it would be more important—still more important in the context of the replies that we heard day before yesterday from the Minister of Railways—that Shri Ghani Khan Chaudhuri, be also present during that debate. This is very important, he was one of the main actors in the entire farce and tragedy that was enacted in Assam.